कलकत्ता का विकास

4274. **श्रीमती सरला महेश्वरी :**
श्री मोहम्मद सलीम :

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कलकत्ता के विकास और उसकी समस्याओं के संबंध में कलकत्ता नगर निगम के महापौर की ओर से कोई ज्ञापन प्राप्त हुआ है;

(ख) यदि हां, तो ज्ञापन में उल्लिखित मांगों के संबंध में क्या कदम उठाये जा रहे हैं; और

(ग) कलकत्ता को राष्ट्रीय महत्व का शहर घोषित करने और राष्ट्रीय बजट में इसके विकास को प्राथमिकता देने के लिए क्या कदम उठाये जा रहे हैं ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री एम. अरुणाचलम) : (क) जी, हां।

(ख) और (ग) नगर विकास राज्य का विषय है। भारत सरकार, शहरी विकास मंत्रालय केवल एक नोडल भूमिका निभाता है तथा उसके पास राज्य सरकारों को नियमित करने के लिए कोई विवेकाधीन निधियां/विशेष निधियां नहीं हैं। नीति के अनुसार, भारत सरकार द्वारा प्रमुख महानगरीय शहरों को योजनाओं हेतु वित्तीय सहायता नहीं दी जाती है। अतः राज्य वार्षिक योजनाओं के माध्यम से उपयुक्त नियतन प्राप्त करने के लिये उपयुक्त प्रस्ताव तैयार करना राज्य सरकारों का दायित्व है।

Delay in giving possession by DDA of LIG flats in Dilshad Garden

4275. KUMARI CHANDRIKA PREMJI KENIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any period has been fixed by the DDA for handling over the possession of Flats after payment in full has been made and all other formalities completed;

(b) whether it is a fact that the allottees of LIG flats in Dilshad Garden have not been given possession so far in spite of the fact that payment has been made in full and documents required deposited with DDA; and

(c) if so, whether Government are likely to make enquiry and see that possession is given immediately; if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Possession letters for flats allotted by the DDA are issued immediately provided payments and documents are received in time are found in order.

(b) and (c) Few cases are pending for issuance of possession letters for want of verification of genuineness of the allottees and documents. In view of the above, the question of Government making an enquiry will arise only if Specific complaints are received.

Unauthorised construction on Govt. land

4276. KUMARI CHANDRIKA PREMJI KENIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it has come to the notice of Government that on the main Narela Alipur road large scale of unauthorised commercial construction activity in front of the DSIDC Complex on MCD/DDA land is going on which has resulted in coming up of many Real Estate offices;

(b) the steps taken by Government to stop this unauthorised construction which is indirectly paving the way for corruption; and

(c) when this unauthorised commercial offices are likely to be demolished in order to overcome the difficulties in the near future?